GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:557
ANSWERED ON:23.07.2015
Electoral Reforms
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Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission has recommended to hold Lok Sabha and State Legislative Assemblies elections simultaneously;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the Government proposes to introduce right to reject and right to recall as part of electoral reforms and if so, the details thereof; and
- (d) the present status of Report Nos. 244 and 255 submitted by the Law Commission on electoral reforms and the time by which these are likely to be implemented?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) and (b)): The Standing Committee on Personnel, Public Grievances, Law & Justice is examining the matter in consultation with all stakeholders.
- (c): The Law Commission has submitted its 255th Report on the issue of "Electoral Reforms". However, the Law Commission has not recommended the 'Right to Reject' and 'Right to Recall' in the said Report.
- (d) The recommendations made by the Law Commission in its 244th and 255th Report are under examination of the Government. Since the matter involves in-depth deliberations with various stake-holders, it would be difficult to indicate specific time frame for implementation of the recommendations.